

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

This Thursday, the **03<sup>rd</sup>** day of **December**, 2020

Original Application No. 330/00715/2020

Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Dilip Kumar Shukla a/a 60 years, son of Late Kapil Dev Shukla, Resident of 71 B Saint Stiphon School Road, Mohiddipur, District Gorakhpur.

. . . Applicant

**V E R S U S**

1. Union of India (through its General Manager) North East Railway, Gorakhpur Zone, Gorakhpur.
2. Chief Administrative Officer (Construction) North East Railway, Gorakhpur.
3. Deputy Chief Accounts officer, (Pension), North East Railway, Gorakhpur.
4. Senior Personal Officer (Construction), North East Railway, Gorakhpur.

. . . Respondents

**Advocate for the applicant : Shri Manu Mishra**

**Advocate for the respondents : Shri P.K. Rai**

**O R D E R**

Mr. Manu Mishra, learned counsel for the applicant and Mr. Dharmendra Tiwari, holding brief of Mr. P. K. Rai, learned counsel for the respondents, both are present in court. Hearing conducted through Video Conferencing.

The learned counsel for the parties agreed that the audio and visual quality is proper.

2. Heard on the point of admission and perused the records available in PDF.
3. Learned counsel for the applicant has submitted that the gratuity of the applicant is not being released, for want of enquiry, which is pending 1½ years. Therefore, for release of gratuity a representation has been filed on 14.10.2020, but no decision on the same has yet been taken. Therefore, in the interest of justice, it is prayed that representation may be decided in a defined period of time with regards to release of gratuity.
4. Shri Dharmendra Tiwari, holding brief of learned counsel for the respondents has submitted that the enquiry is being expedited and therefore, no purpose would be served in giving any direction with respect to disposal of the representation.
5. Considering the overall circumstances including the fact that except gratuity, other retiral benefits have already been sanctioned or released earlier, it is hereby directed that the respondents/competent authority shall dispose of the pending representation dated 14.10.2020 with a reasoned and speaking order in a period of six weeks from the date of receipt of a certified copy of this order. It is made clear that no comments have been passed on the merits of the matter.
6. O.A. is disposed of accordingly. No order as to costs.

**(Devendra Chaudhry**

Member (Administrative)

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